

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).15677/2022

(Arising out of impugned final judgment and order dated 11-04-2022 in WP No.9077/2022 passed by the High Court of Andhra Pradesh at Amravati)

M/S E PLUS PROJECTS PVT. LTD.

Petitioner(s)

VERSUS

THE STATE OF ANDHRA PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R.

IA No.97753/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 16-09-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Pritam Bishwas, Adv.
Mr. Suvin Kumaran, Adv.
Ms. Ruchi Gupta, Adv.
Mr. Rohit K. Singh, AOR(NP)

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the petitioner seeking an adjournment of two weeks on the ground of personal difficulty, let the matter be listed on 30.09.2022.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)